

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (e) As reported by Delhi Police, since October 2019, students of Jawaharlal Nehru University (JNU) have been protesting against hostel fee hike and other administrative issues. In order to stall the online registration process for the new semester, on 3rd and 4th January, 2020, students damaged the server system of CIS Centre inside the JNU Campus and indulged in physical abuse and violence. Based on complaints received from Chief Security Officer, JNU, two cases have been registered by Delhi Police PS Vasant Kunj North.

Another case has been registered at PS Vasant Kunj North on 6th January, 2020 with regard to the attack against the students and teachers of JNU on 5th January 2020 by masked people with rods and sticks. 51 persons including students sustained injuries and all were medically examined. No one was killed in this incident. Some private cars and property were also damaged. Some of the rioters involved have been identified.

As reported by Delhi Police, the Hon'ble High Court of Delhi, in its Judgment dated 14.01.2020, has directed Whatsapp to preserve and furnish information regarding Basic Subscriber Information (BSI) (includes phone number), name device info, App version, start date/time, connection status, last connection date/time/last known IP, e-mail address and Web client data, to the investigating agency. The Hon'ble High Court has further directed that on receipt of basic subscriber information including email account from the Enforcement Authority, Google shall preserve and furnish the data available on Google Drive to the investigating agency to the extent available. Delhi Police has reported that confiscation of mobile phones will be as per law. Details of investigation cannot be divulged at this stage. There is no proposal to get this incident investigated by a former Judge.

#### **Detentions in Jammu, Kashmir and Ladakh**

360. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people (adults and minors) who have been detained since August 2019 in Jammu, Kashmir and Ladakh; and

(b) the number of people (adults and minors) who are currently in detention in Jammu, Kashmir and Ladakh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) The Government of Jammu and Kashmir has reported that in order to prevent commission of offences involving breach of peace and tranquility, activities prejudicial to the security of the State and maintenance of public order, 6605 persons including miscreants, stone-pelters, over ground workers (OGWs), separatists, etc. were taken into preventive custody under statutory provisions by the concerned Magistrates, since August 2019. Out of these, 437 persons, amongst whom none is minor, are presently under preventive detention.

#### **Refugees in the country**

361. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of refugees belonging to Hindu, Buddhist, Parsi, Christian and Sikh religions from Pakistan, Afghanistan and Bangladesh currently residing in the country;

(b) the total number of refugees belonging to Hindu, Buddhist, Parsi, Christian and Sikh religions from countries except for Pakistan, Afghanistan and Bangladesh currently residing in the country; and

(c) the total number of refugees belonging to other faiths than those mentioned above currently residing in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) India is not a signatory to the 1951 UN Convention relating to the status of refugees and the 1967 Protocol thereon. All foreign nationals including refuge seekers are governed by the provisions contained in the Foreigners Act, 1946, the Registration of Foreigners Act, 1939, the Passport (Entry into India) Act, 1920 and the Citizenship Act, 1955. Data relating to foreign nationals claiming to be refugees and residing in India is not maintained centrally.

#### **Welfare of employees of private security firms**

362. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is planning to frame new rules for the development and welfare of employees of private security firms;